

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR

Date of order: 01.04.2002

OA No.148/2002 and MA No.111/2002

1. Pcooran Das, age 35 years

2. Sanwal Das, age 40 years

Both sons of late Shri Laxman Das r/o village Kanua Tehsil Roopwas, Bharatpur, working as Fireman at Ammunition Depot, Bharatpur.

..Applicants

Versus

1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi.

2. The Commandant Ammunition Depot, Bharatpur.

.. Respondents

Mr. Suresh Goyal, counsel for the applicants

....

CORAM:

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. H.O. Gupta, Member (Administrative)

ORDER (ORAL)

Per Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Heard the learned counsel for the applicants on admission.

2. The learned counsel for the applicants admits the fact that against the order of suspension dated February, 1998, the applicants have not gone in appeal before the departmental authorities. He seeks to dispose of this OA by giving suitable directions to the respondent Department to dispose of their appeals, if filed by the applicants within four weeks, by a reasoned and speaking



order.

3. In view of the submissions made, we direct respondent appellate authority to dispose of the appeals, if filed by the applicants within four weeks from the date of passing of this order and to decide the same within two months from the date of receipt of such appeals by a reasoned and speaking order considering the grievance of the applicants according to rule/law. The applicants shall be at liberty to approach the proper forum, in case they feel aggrieved by the disposal of such appeals.

4. With the above directions, this OA is disposed of at this stage.

5. Since the OA has been disposed of Misc. Application No.111/02 also stands disposed of.

(H.O.GUPTA)

Member (Administrative)

(S.K.AGARWAL)

Member (Judicial)